

1	2	3	4	5
3.	Orissa	—	—	350.00
4.	Karnataka	58.80	980.19	—
5.	Uttarakhand	—	10.00	—
TOTAL:		88.80*	3021.087	4086.49

*Old package.

Separate cadre for wildlife

3213. SHRI O.T. LEPCHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government intends to create a separate cadre for wild-life, out of the Indian Forest Service;

(b) if so, the details in this regard;

(c) whether there is a delay in taking decision on this issue; and

(d) by when the new cadre would be created?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) No, Sir.

(b) to (d) Does not arise.

Setting up of CAMPA

3214. DR. JANARDHAN WAGHMARE:

SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has recently decided to allocate funds to State Governments for setting up of the Compensatory Afforestation Management and Planning Authority (CAMPA);

(b) if so, the details thereof;

(c) whether guidelines for setting up of State CAMPAs have since been prepared in consultation with the States;

(d) if so, the details thereof; and

(e) to what extent the areas of degraded forests would be brought under regenerative cover?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Supreme Court of India *vide* its Order dated 10.7.2009 in IA No. 2143 in Writ Petition (Civil) No. 202 of 1995 in the matter of T.N. Godavarman Thirumulpad Versus Union of India and Others has permitted *Ad-hoc*

Compensatory Afforestation Fund Management and Planning Authority (*Ad-hoc* CAMPA) to release, for the time being, a sum of Rs. 1000 crores per year, for the next 5 years to State CAMPAs in proportion of 10% of the principal amount pertaining to the respective State/UT as per the conditions given below:-

- “(i) the details of the bank account opened by the State Executive Committee (in Nationalized Bank) are intimated to the *Ad-hoc* CAMPA.
- (ii) the amount towards the NPV and the protected area may be released after the schemes have been reviewed by the State Level Executive Committee and the Annual Plan of Operation is approved by the Steering Committee; and
- (iii) the amount towards CA, Additional CA, PCA and the Catchment Area Treatment Plan may be released in the respective bank accounts of the States/UTs immediately for taking up site specific works already approved by the MoEF while granting prior approval under the Forest (Conservation) Act, 1980.”

A Statement showing the State-wise amount to be released in proportion of 10% of the principal amount is given below.

(c) and (d) Guidelines for establishing State CAMPA and putting in place a funding mechanism for enhancing forest and tree cover and conservation and management of wildlife by utilizing funds received towards Compensatory Afforestation, Net Present Value, etc., have been prepared by the Government of India in the Ministry of Environment and Forests which are, by and large, in line with the discussions held in the meeting of the Chief Secretaries with the objective to assist the States/UTs for setting up the requisite mechanism and are in consonance with the directions issued from time to time by the Hon’ble Supreme Court of India.

(e) The State CAMPAs would be responsible mainly to take up approved site-specific Compensatory Afforestation (CA), Additional Compensatory Afforestation (ACA), Penal Compensatory Afforestation (PCA), Catchment Area Treatment (CAT) Plan, work in Protected Areas (PAs) etc. In addition, the money received towards Net Present Value (NPV) shall also be used for natural assisted regeneration, forest management, protection, infrastructure development, wildlife protection and management, supply of wood and other forest produce saving devices and other allied activities.

Statement

State-wise total amount remitted by the States/Union Territories in ad-hoc Compensatory Afforestation Fund Management and Planning Authority (ad-hoc CAMPA) as on 30.06.2009.

Sl. No.	State	Fund Received as on 30.06.2009	Interest as on 30.06.2009	10% of Col. 3 recommended for release by Supreme Court
1	2	3	4	5
1.	Andaman and Nicobar Islands	109,906,133.00	24,644,239.68	10,990,613.00

1	2	3	4	5
2.	Andhra Pradesh	8,978,325,571.48	1,293,355,755.00	897,832,557.15
3.	Arunachal Pradesh	1,636,463,088.74	334,456,426.83	163,676,308.87
4.	Assam	671,749,049.00	24,547,039.00	67,174,904.90
5.	Bihar	773,448,981.00	127,202,404.61	77,344,898.10
6.	Chandigarh	17,652,067.00	3,277,234.70	1,765,206.70
7.	Chhattisgarh	12,321,350,743.39	2,162,768,056.67	1,232,135,074.34
8.	Dadra and Nagar Haveli	16,829,000.00	1,596,850.00	1,682,900.00
9.	Daman and Diu	—	—	—
10.	Delhi	1,224,523,363.00	105,169,122.00	122,452,336.30
11.	Goa	1,211,970,919.58	150,390,957.65	121,197,091.96
12.	Gujarat	2,496,471,445.00	248,747,721.39	249,647,144.50
13.	Haryana	1,911,413,386.79	74,796,687.66	191,141,338.68
14.	Himachal Pradesh	3,667,719,848.60	393,003,742.53	366,771,984.86
15.	Jammu and Kashmir	—	—	—
16.	Jharkand	9,500,280,928.03	1,232,550,233.36	950,028,092.80
17.	Karnataka	5,855,732,170.00	968,158,521.00	585,573,217.00
18.	Kerala	175,090,762.58	39,629,773.55	17,509,076.26
19.	Lakshadweep	—	—	—
20.	Madhya Pradesh	5,304,823,886.00	646,606,109.00	530,482,388.60
21.	Maharashtra	8,935,493,798.50	1,076,458,322.35	893,549,379.85
22.	Manipur	74,568,219.00	18,651,161.45	7,456,821.90
23.	Meghalaya	9,675,979.00	947,343.92	967,597.90
24.	Mizoram	—	—	—
25.	Nagaland	—	—	—
26.	Orissa	13,106,182,423.00	1,508,977,198.85	1,310,618,242.30
27.	Pondicherry	—	—	—
28.	Punjab	3,305,472,163.50	282,423,433.71	330,547,216.35
29.	Rajasthan	3,259,088,410.85	402,711,120.72	325,908,841.09

1	2	3	4	5
30.	Sikkim	800,924,612.00	70,809,135.00	80,092,461.20
31.	Tamil Nadu	197,130,414.00	18,630,439.16	19,713,041.40
32.	Tripura	354,181,754.00	55,422,101.00	35,418,175.40
33.	Uttar Pradesh	4,709,629,585.46	845,027,056.40	470,962,958.55
34.	Uttarakhand	8,165,322,154.65	1,114,442,810.00	816,532,215.47
35.	West Bengal	529,577,838.00	56,964,899.00	52,957,783.80
GRAND TOTAL :		99,321,298,695.15	13,282,365,896.19	9,932,129,869.52

Protection of rare animals

3215. SHRI BHAGIRATHI MAJHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Ministry is taking any action to protect the rare wild animals in the National Reserve Forests which are being killed both by the naxal and hunters in Orissa, Jharkhand and Chhattisgarh, where workers of those areas are afraid to go out for their duties;

(b) if so, the details of action being taken by the Ministry so as to eliminate these problems with immediate effect; and

(c) whether Government has done any survey, so far, about how many such animals are killed by the naxals and hunters in those States, separately?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Ministry under the Centrally Sponsored Schemes viz., 'Integrated Development of Wildlife Habitats', 'Project Elephant', 'Project Tiger' and 'Integrated Forest Protection', provides financial and technical assistance to State/UT Governments including Orissa, Jharkhand and Chhattisgarh for various activities aimed at the protection and conservation of forests and wildlife, which *Inter alia* include anti poaching activities and strengthening infrastructure in naxal affected and poaching prone areas. Recently, the incident of naxal attack in Similipal Tiger Reserve in Orissa was also reviewed in the Ministry. In addition, protection forces consisting of local youths and ex-military personnel have also been established for protection of wildlife in the Tiger Reserves and regular patrolling has been intensified in forest/Protected Areas to prevent poaching of wild animals.

(c) No exclusive survey has been done on the animals killed by naxals and hunters in Chhattisgarh, Jharkhand and Orissa. As per the information received from the State Governments, no killing of wild animals by naxals has been reported. However, four elephants have been killed during last sixteen months in Jharkhand, while five elephants, five leopards, one pangolin and two blackbucks were killed by hunters in Orissa during 2008-09.